

(2010) 12 P&H CK 0248

High Court Of Punjab And Haryana At Chandigarh

Case No: Civil Revision No. 5120 of 2010 (O and M)

Bimla Rani

APPELLANT

Vs

Murari Lal, Secretary
and Another

RESPONDENT

Date of Decision: Dec. 9, 2010

Hon'ble Judges: Hemant Gupta, J

Bench: Single Bench

Judgement

Hemant Gupta, J.

The Plaintiff is in revision aggrieved against the orders passed by the Courts below, whereby her application for grant of ad-interim injunction has been dismissed.

2. The assertion of the Petitioner that she is tenant in the suit property under Shri Baba Balak Nath Charitable Trust, has not been believed by both the Courts.

3. During the course of hearing the parties have entered into settlement. The Petitioner has undertaken to vacate the premises on or before 31.3.2011 and the Respondents have agreed to grant time to the Petitioner to vacate the premises on or before 31.3.2011.

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4. In view of the settlement between the parties, the present petition is disposed of as infructuous with the further direction that the Respondents shall not evict the Petitioner from the premises in dispute on or before 31.3.2011.